· (c) whether Government's attention has been drawn to paper entitled Consumer Rights-a case study of Soft Drinks Industry" presented at a seminar "Consumer Right and Law" at the Faculty of Law, Delhi University, on the 23rd March, 1984, if so, what is Government's reaction to (i) Junfair competition to juice-based drinks from soft drink manufacturers: profit margins of (ii) exhorbitant SAW's; (iii) laxity in implementation of FPO-1955?

· THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) Yes, Sir.

- (b) Show-cause notices were served on the licensees under the Fruit Products Order, 1955 for not complying with the requirements of clause 11(3) of the Order. Replies received thereto are under consideration.
- (c) Government has received a paper with the same title from a consumers' organisation. The Fruit Pro-1955-the existing reducts Order, gulatory instrument-does not envisage any control on competition between various products which come under its purview except in relation to advertisement/publicity, or on product prices/profit margins. As implementation of the Order, the position is as indicated in reply to part (b) of the Question.

Ex-factory price of soft drinks

to Questions

1286. SHRI KAILASH PATI MIS≠. Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) whether Government's attention has been drawn to the news report "Consumer face malpractices. adulteration" appearing in the Patriot. of 24th March, 1984;
- (b) if so, what is the quantity manufactured, exported as also price of the soft drinks of each category and brand of soft drinks produced by licence holders Nos. FPO 5209. 5233, 2905 and 2380 during the last three years; and
- (c) the rate of taxes and excise duties included in the stated factory sale prices of these licences as well as sale prices of licence holders No. 31 and 1938?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M. S. SANJEEVI RAO): (a) Yes. Sir.

- (b) A statement is attached. below)
- (c) Form 'C' in which the licensees are required to submit the return under the Fruit Produc's Order, 1955 does not require them to furnish the information on rates of taxes duties. This information is therefore not available with the Ministry.

Quantity menufactured (Kg.)
1931 1932
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